IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-243/ND/2017

In the matter of Jatin Forex Tour and Travels (P) Ltd

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions dated 11.1.2018, the relevant documents relating to the functioning of the Company from its inception/incorporation have been duly filed. It is represented by the Ld. Counsel for the petitioner that the documents which have been filed include the Income tax Returns, Service tax Returns, Bank statements as well as other supporting documents in relation to establish the running of the Company on the date when it was struck off.

Since the pleadings in the matter is complete, let the matter be posted for enquiry on 07.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.1.2018